

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,****NEW DELHI**

Original Application No. 515/2022

Dharamvir

.....Applicant

Versus

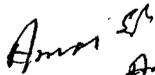
State of Haryana &amp; ors

.....Respondents

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Through:

  
 R.K. Sharma, Kapil Sharma & JishnuBakshi  

Advocates

Ch. No- 574, Patiala house Courts

New Delhi - 110001

M.No- 9899778591

Place: NEW DELHI

Date: 10/02/25

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**COMPLIANCE REPORT OF THE ORDER OF HSPCB ON BEHALF**

**OF M/S NARAINGARH SUGAR MILLS LTD.**

Sir,

It is submitted as under:

1. That the above mentioned matter is pending before this Hon'ble Tribunal.
2. That, the answering respondent Naraingarh Sugar Mills Ltd. was running in huge losses and for its smooth running substantial funds were released by Haryana State Government by way of loans through Ambala Central Co-operative Bank Ltd. for payment to the farmers of their dues for supply of cane to Naraingarh Sugar Mills Ltd. it is pertinent to mention that presently mill is under the supervision and management of the state government officials since 2019 till date.
3. That the answering respondent duly submits that as per the order of HSPCB, the ECAC had inspected the unit of M/s Naraingarh Sugar

Mills Ltd and found that the unit was bypassing the untreated effluent waste which exceeded the prescribed limits and accordingly in the meeting held by ECAC on 13.08.2024 a penalty of Rs. 6,20,000/- was imposed on M/s Naraingarh Sugar Mills Ltd(Respondent no.09, presently at no.19).

4. That the Respondent hereby further submits that the penalty amount, imposed by the ECAC has been duly submitted by the respondent i.e. M/s Naraingarh Sugar Mills Ltd. The copy of the deposit receipt is Annexed herewith alongwith the photos of treating the waste according to the prescribed limits and procedure.
5. That the above said Respondent / M/s Naraingarh Sugar Mills Ltd., situated in village Banondi, Tehsil Naraingarh, Distt. Ambala was installed in a vast area i.e. 55 acres and the firm management has made proper arrangement for treatment of waste water and utilizes it within the said firm which is runs only during the season time i.e five months from November to April and hence no waste water is ever discharged in Markanda Nadi by the said firm. As the same is 20 Kilometer away from the said firm.
6. That the said firm/Sugar Mills is very clean and there is no pollution by the said firm and can be inspected by the officers at any time.

7. That the respondent also submits that the said firm was installed in the year of 1995 and there is no complaint against the said firm till today, but the applicant filed the present application against the answering respondent only to harass and humiliate the answering respondent.
8. That the respondent/ M/s Naraingarh Sugar Mills Ltd., is situated in village Banondi, Tehsil Naraingarh, Distt. Ambala is submitting that various measures are being taken by it to treat the effluent water generated by the Sugar mill.
9. That the respondent states that in routine practice the mill is sending entire quantity of process effluent water to the effluent treatment plant, following biologically active sludge recirculation process, installed in the sugar mill. After treatment the treated effluent water is utilized for irrigation purpose as it meets all the parameters as prescribed by HSPCB/CPCB. We have analyzed the treated effluent which has been found to be meeting the norms prescribed by HSPCB/CPCB.
10. That the respondent submits that they have installed an upgraded Effluent treatment plant (ETP) and all ETP components are adequate. The ETP components are oil and grease trap, effluent collection and holding tank, lime mixing tank, chemical dosing tank, primary clarifier, aeration tank, anaerobic system (Chamber) Secondary Clarifier Tank, Activated Carbon Filter, Sand Filter, online data monitoring system and we have 03 nos of

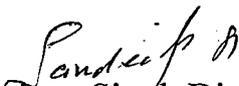
treated water holding ponds and per guideline of CPCB/MDEF and maintained a irrigation pond, and as per committee analysis results of ETP outlet (outlet of ETP treated water quality), all test parameters results are within the norms and are as per Sugar Industry Standards as per MOEF and climate change notification 14<sup>th</sup> jan-2016 )GSR-35(E) EPA 1986 (Amend 2016 Schedule -1 S.No.- 4).

11. That respondent has developed adequate plantation (35 to 40%) and irrigation area to use the treated water and as per guidelines of CPCB/HSPCB the treated water collected in holding tank (ponds) and used as per irrigation plan/required we have follow the same.

12. That the respondent is ensuring you that there is no effluent discharge into drain/pits within the premises of unit.

PLACE: DELHI

Dated :

  
Sandeep Singh Director NSML  
Respondent no. 9 (now at present 19).

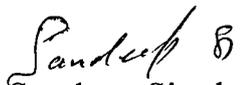
Through Counsel

R. K. Sharma, Kapil Sharma, Jishnu Bakshi and Amar Singh   
Advocates

**Verification :-** Verified that all the contents of the above said reply are true and correct to the best of my knowledge and nothing has been concealed therein.

PLACE: DELHI

Dated :

  
Sandeep Singh Director NSML  
Respondent no. 9 (now at present 19).



ANNEXURE - 1/19/1.



**AXIS Bank Ltd**  
Offn : Corporate Banking No 1, Plot No 11 & 12, 9th East, MIDC Area, Kharadi Post, Amb, New Mumbai, Maharashtra - 400070  
**Corporate Transaction Report**

Report Corporate Transaction Report  
 From Date: 18-Oct-2024  
 To Date: 18-Oct-2024  
 Corporate Name: NARAJI NGARH SUGAR MILLS LTD  
 Corporate Product Name: NARAJI NGARH  
 Payment Method: RTGS  
 Report Generated On: 18-Oct-2024

Sl. No.	Corporate Product	Payment Method	Batch No	Next Working Day Date	Debit A/c No	Corporate Account Description	Beneficiary A/c no.	Beneficiary Code	Beneficiary Name	Payee Name	Currency	Amount Payable	Transaction Status	CRN No.	Paid Date	UTR/RTI Reference No./Card Ref No.	Funding Date	Remarks	Stage	Activation Date	Payout Mode	IFSC Code / MICR Code /BIN	Bank Reference No.	Account Number
1	NARAJI NGARH	RTGS	011810241291	18-OCT-24	313020095279	NARAJI NGARH SUGAR MILLS LTD	10005534737		HARYANA STATE POLLUTION CONTROL BOARD	HARYANA STATE POLLUTION CONTROL BOARD	INR	620,000.00	PAID	18102401-01	18-OCT-24	UT18RS2024101200480103	18-Oct-2024	HSBC P&L	PAID	18-Oct-2024	BRANCH	IND0000156	011810241291	10005534737
												620,000.00												

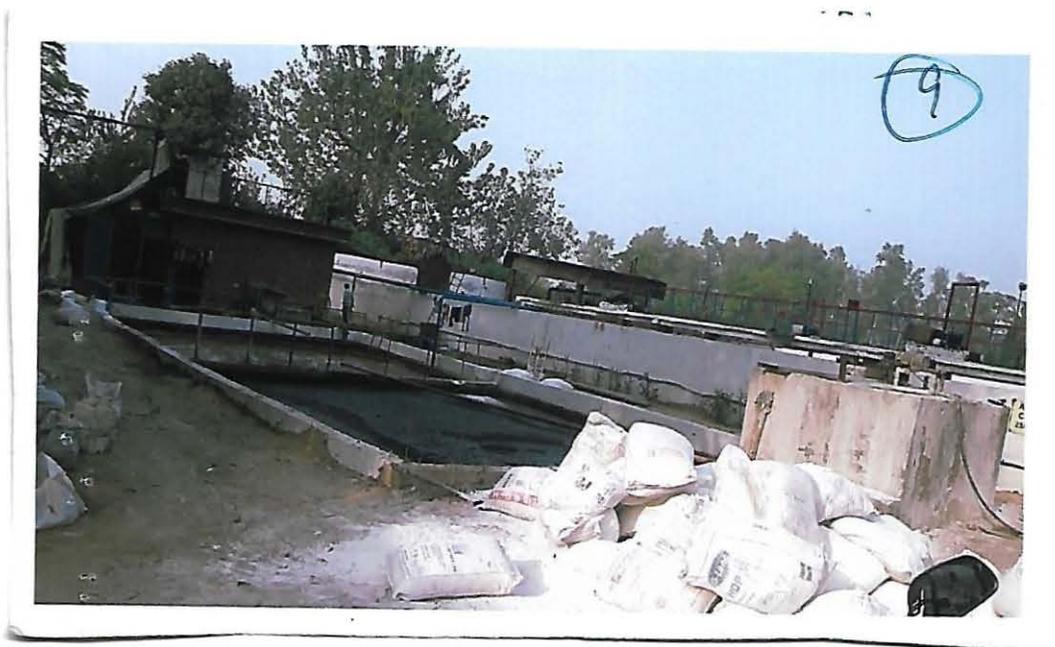
**Corporate Product Summary**

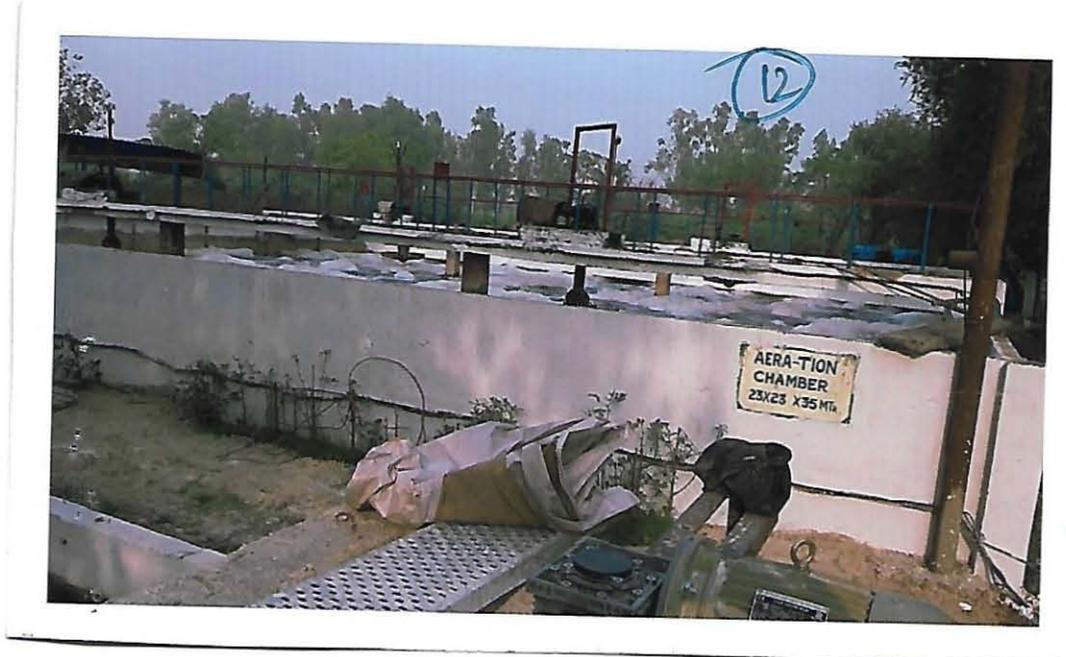
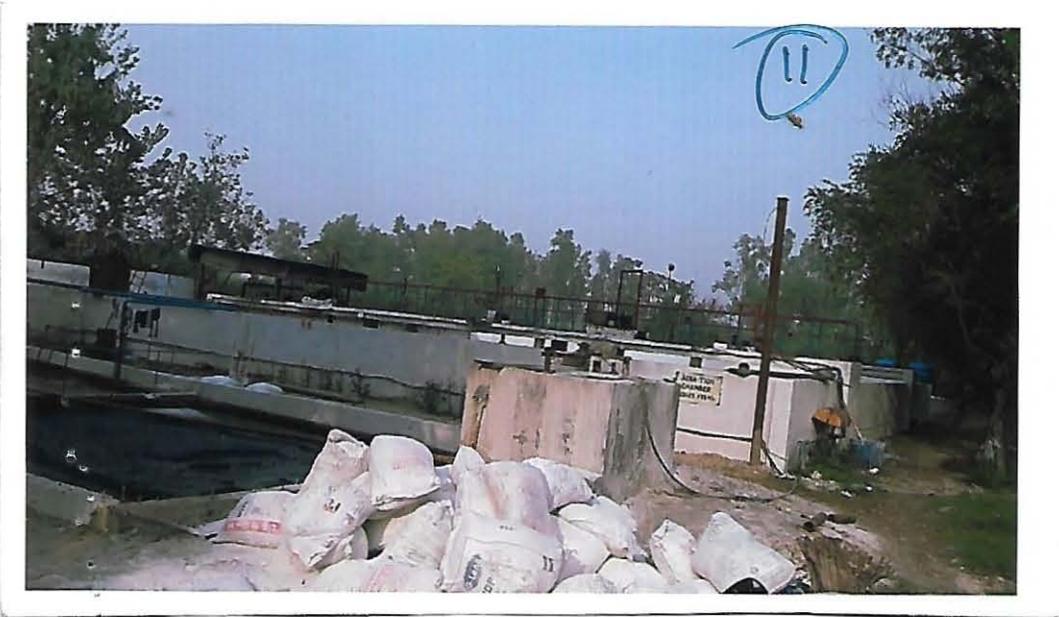
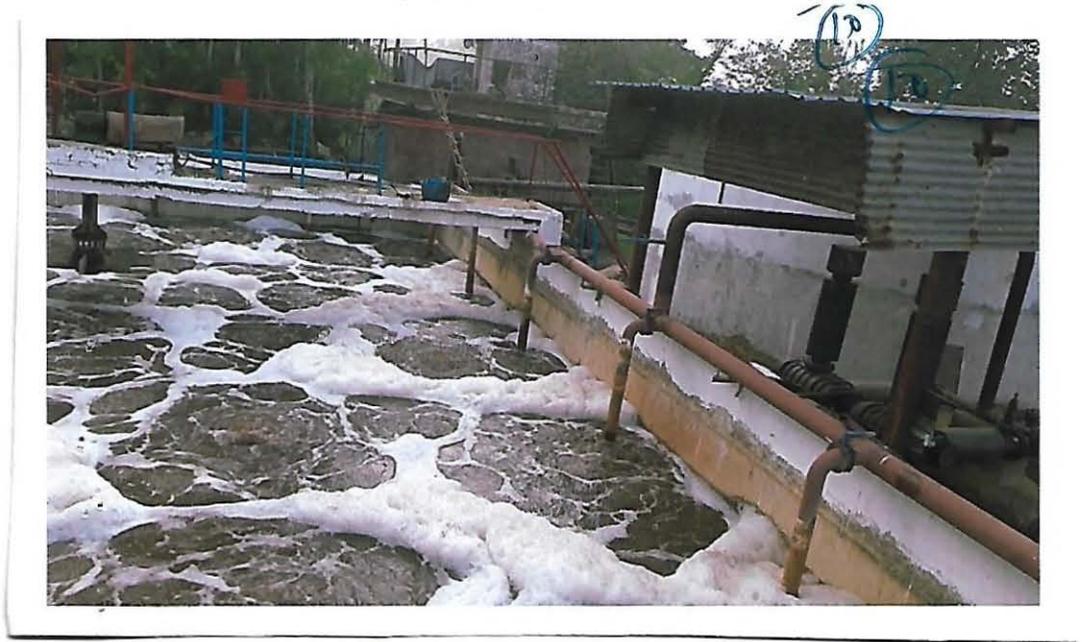
Sl. No.	Corporate Product	Total Request	Total Amount
1	NARAJI NGARH	1	620,000.00
	<b>Total</b>	<b>1</b>	<b>620,000.00</b>

**Payment Method Summary**

Sl. No.	Payment Method	Total Request	Total Amount
1	RTGS	1	620,000.00
	<b>Total</b>	<b>1</b>	<b>620,000.00</b>

2527





2529



2530



2531

